

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 23 DEC 1986

Application No. 1243 / 86 (T)

W.P. No 23239 / 80

Applicant

T.V. Seshadri

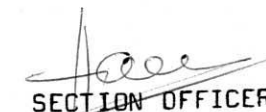
To

1. Shri V.H. Ron, Advocate,
No-24, I Main Road,
Gangenagalli, Bangalore - 24.
2. Secretary, Ministry of Defence,
New Delhi.
3. The Controller of Defence Accounts,
Southern Command, Pune-1.
4. Sh MS Padmarajaiah,
Senior Central Govt. Standing Counsel,
High Court Buildings,
Bangalore-1.

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN
APPLICATION NO. 1243/86(T)

Please find enclosed herewith the copy of the Order ~~Interim Order~~
passed by this Tribunal in the above said Application on 20-10-86.

Encl : as above.


SECTION OFFICER
(JUDICIAL)

Balu*

Application No 1243/86 (T)

tsv

KSP(VC)/LHAR
20/10/86

ORDER

In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985, the applicant has sought for a direction to grant him 3 advance increments and payment of the arrears. Shri M.S. Padmarajaiah, learned Senior Standing Counsel appearing for the respondents submits that the relief sought by the applicant has been granted by the authorities themselves, the correctness of which is not disputed by Shri V.H. Ron, counsel for the applicant. In this view, this application is liable to be dismissed. We, therefore dismiss this application.

no cost
The Vice Chairman
MEMBER (AM)

23/12
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

R
15/11/86

20-10-86

Before.

The Hon'ble Mr Justice
K.S. Puttaswamy - V.C

&
The Hon'ble Sri L.H.A.
Rao - MCA)

Sri V.H. Ron - A

Sri M.S. Padmarajaiah
for R

Application is dismissed
order dictated

Pro
B
CO
CH,

